

development of tourist infrastructural facilities at centres falling along these travel circuits. A final picture will emerge only after proposals have been received from the State Governments and Union Territories.

Imposition of Penalty by Central Excise Authorities on Barmalt (I) Pvt. Ltd., Gurgaon

1496. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Excise authorities have imposed a penalty of Rupees twenty thousand on BARMALT (I) Pvt. Ltd., Gurgaon;

(b) if so, on what basis and details.

(c) whether the entire machinery and plants have been physically checked;

(d) if so, the details and the value; and

(e) whether State authorities have been asked to look into sales tax records?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Penalty of Rs. 20,000 has not been imposed by the Central Excise authorities on Barmalt (I) Pvt. Ltd., Gurgaon. However, M/s. Barmalt (I) Pvt. Ltd., Gurgaon have been found to have manufactured two sets of atmospheric type ammonia condensers without obtaining Central Excise Licence and had not paid Central Excise duty thereon. The Deputy Collector, Central Excise, Faridabad imposed a penalty of Rs. 500 for the same. He has also confiscated the above condensers but given an option to the party to redeem the same on payment of a fine of Rs. 1600 in lieu of confiscation. The Central Excise duty due on these condensers has also been demanded by him.

(c) Yes, Sir.

(d) Plant and machinery valued at Rs. 22,38,543.23 was found to have been installed by M/s. Barmalt (I) Pvt. Ltd., in their factory at Gurgaon since its inception in 1967. The details of such plant and machinery are furnished in the enclosed statement.

(e) No, Sir.

Statement

S. No. Particulars of Machinery/Plants

(1)	(2)
1.	Electric Motors.
2.	Starters & Switches.
3.	Pumps.
4.	Screener.
5.	Lathe Machine.
6.	Phase Grinder.
7.	Hexa Machine.
8.	Drilling Machine.
9.	Condensers.
10.	Compressors.
11.	Chillers.
12.	Cooling Coil.
13.	Suction & discharge service lines etc.
14.	Horizontal Receiver.
15.	Oil Separator.
16.	Air Washers.
17.	Cooling Tower.
18.	Accessories such as safety relief, purge valve and rain cock etc.
19.	Weighing bridge and Scales.
20.	Electric Fan.
21.	Generating set.
22.	Blowers.
23.	Evaporator.
24.	Pans & Impellers.
25.	Tanks.

S. No. Particulars of Machinery/Plants

(1)	(2)
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| 26. Boilers. | |
| 27. Mash Tun. | |
| 28. Oil Circuit breaker. | |
| 29. Malt Crushing Machine. | |
| 30. Preventer & Kit Kat. | |
| 31. Cylinder Grader. | |
| 32. Malt Bins. | |
| 33. Barely Washing Machine. | |
| 34. Cocal Cylinder. | |
| 35. Germination Boxes. | |
| 36. Other Machinery including elevators. | |
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Remittance facilities by Bank of Baroda to Barmalt (I) Private Limited, Gurgaon

1497. SHRI VIJAY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether Head Office of Bank of Baroda has directed its Parliament Street Branch to allow free remittance facilities to BARMALT (I) PRIVATE LIMITED, Gurgaon, by Mail Transfer;

(b) whether it is a fact that Mail Transfer documents are being handed over to the Party in contravention to Bank Rules and practices; and

(c) if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes Sir.

(b) Mail Transfer documents intended for the drawee bank are not being handed over to the party. However, the copy of the Mail Transfer advice meant for the party is handed over to it. This or the facility of free Mail

Transfer to a client does not involve any contravention of the banks rules or practices.

(c) Does not arise.

Soft-Loan Scheme

1498. SHRI NARAYAN CHOUBEY: Will the Minister of FINANCE be pleased to state:

(a) what is a soft loan scheme and what are the criteria of deciding the industries entitled for that;

(b) whether Government have a proposal for opening a soft loan window for the paper industry; and

(c) if so, the details and reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) At the instance of the Government of India a Scheme, known as Soft Loan Scheme, was introduced by the all-India term lending financial institutions in November 1976 for financing the modernisation programme in five selected industries viz., cotton textiles, jute, cement, sugar and certain specified engineering industries. These five industries were brought under the purview of the Scheme on the ground that they were in the key sector and there was considerable backlog of modernisation. Under the Soft Loan Scheme financial assistance on concessional terms is provided to industrial units in the selected industries mentioned above to enable them to overcome the backlog in modernisation replacement and renovation of their plant and machinery, so as to achieve higher and more economic levels of production and thereby improve their competitiveness in domestic as well as in the international markets. The basic criteria for assistance under the Scheme are weakness of industrial units arising out of the mechanical obsolescence and prospects